

**BEFORE THE NATIONAL GREEN TRIBUNAL
EASTERN ZONE BENCH, KOLKATA
M.A. 15/2026/EZ**

IN

ORIGINAL APPLICATION NO. 170 OF 2024

IN THE MATTER OF:

News Item Titled Barricade Illegal Sand Mining Pose Threat To WGH Riverbank Appearing In The Shillong Times Dated- 29.06.2024.

INDEX

S. NO.	PARTICULAR	PAGE NO
1.	Additional affidavit on behalf of Respondent No. 2 - Meghalaya State Pollution Control Board (MSPCB) in Compliance with order dated 19.05.2025.	1 – 4
2.	Annexure R/1 A copy of the list indicating the names of the said operators along with the quantum of Environmental Compensation imposed upon each of them.	5 – 6
3.	Annexure R/2 Copies of the notices/directions issued in this regard.	7 – 14
4.	Annexure R/3 Copies of the orders passed by the Board rejecting the prayer for revision of EC.	15 – 28
5.	Proof of Service.	29

Filed on: 18.03.2026
New Delhi

Filed by



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**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
EASTERN ZONE BENCH, KOLKATA**

M.A. 15/2026/EZ

IN

ORIGINAL APPLICATION NO. 170/2024 (EZ)

IN THE MATTER OF:-

News Item titled "*Barricade illegal sand mining pose threat to WGH river bank*" appearing in '*The Shillong Times*' dated 29.06.2024

**ADDITIONAL AFFIDAVIT ON BEHALF OF RESPONDENT NO.
2 - MEGHALAYA STATE POLLUTION CONTROL BOARD
(MSPCB) IN COMPLIANCE WITH ORDER DATED 19.05.2025**

I, **Dr. George Hagi Chyrmang**, MFS, s/o (L) D. Kyndiah, aged about 45 years, having office at Lumpyngngad, Shillong, Meghalaya, 793014, do hereby solemnly affirm and declare as under :-

1. That I am presently posted as the Member Secretary of the Meghalaya State Pollution Control Board (MSPCB), and as such in my official capacity, I am well conversant with the facts and records of the case and hence competent and authorized to swear this affidavit on behalf of MSPCB, hereinafter referred to as the 'Board'.
2. That This Hon'ble Tribunal, while disposing of OA No. 170/2024 vide judgment dated 10.07.2025, was pleased to was pleased to issue, inter alia, the following direction:



“33. We therefore direct the Meghalaya State Pollution Control Board to compute Environmental Compensation against the illegal sand miners having regard to the scheme of compensation prepared by the Committee as accepted by the National Green Tribunal (Principal Bench) in its order dated 26.02.2021 passed in Original Application No. 360/2015, National Green Tribunal Bar Association – Versus – Virender Singh (State of Gujarat), within two months and initiate the process for recovery of the same in accordance with law.”

3. That in compliance with the aforesaid directions of this Hon'ble Tribunal, the Board has assessed and imposed Environmental Compensation (EC) upon 19 operators found to be engaged in illegal sand mining activities.

(A copy of the list indicating the names of the said operators along with the quantum of Environmental Compensation imposed upon each of them is annexed hereto and marked as Annexure R-1.)

4. That the Board has issued statutory directions to the said operators under Section 33(A) of the Water (Prevention and Control of Pollution) Act, 1974 and Section 31(A) of the Air (Prevention and Control of Pollution) Act, 1981, directing compliance and payment of the Environmental Compensation.



(Copies of the notices/directions issued in this regard are annexed hereto and marked as Annexure R-2.)

5. That subsequent thereto, certain operators submitted representations seeking reconsideration/revision of the Environmental Compensation imposed. The Board, upon due consideration of such representations, found no merit therein and accordingly rejected the same, directing the concerned operators to deposit the Environmental Compensation as originally assessed.

(Copies of the orders passed by the Board rejecting the prayer for revision of EC are marked and annexed as Annexure R-3.)

6. That the Board is in the process of initiating and is continuing to take necessary steps, in accordance with law, for recovery of the Environmental Compensation from the defaulting operators, including initiation of appropriate legal proceedings.
7. I say that the facts stated in the above paragraphs are true and correct to the best of my knowledge and information.

Date: 18.03.2026

Place: Shillong

Identified by:-

(Miss. P. S. Barch)
(Advocate)
18/3/26

18/3/26
East Khasi Hills District
Government of Meghalaya

DEPONENT

MEMBER SECRETARY
Meghalaya State Pollution Control Board
Shillong



VERIFICATION

I, **Dr. George Hagi Chyrmang**, aged about 45 years, serving as Member Secretary, Meghalaya State Pollution Control Board (MSPCB), Respondent No. 2, having office at Lumpyngngad, Shillong, Meghalaya, 793014, do hereby state that I have submitted this Affidavit on solemn affirmation and oath. I have verified that the facts are true to the best of my personal knowledge and belief. I have not suppressed any material fact known to me and relevant to this matter.

Date: 18.03.2026

Place: Shillong




DEPONENT
MEMBER SECRETARY
Meghalaya State Pollution Control Board
Shillong

List of Illegal Sand Mining on which Environmental Compensation was imposed:

Sl No	Name	Address	Imposed EC	Issue No	Date
1.	Shri.Sofiqul Islam	Banglakata P.O Bholarbhita P.S Phulbari West Garo Hills District.	Rs. 2,40,000	No.MSPCB/TB- 9/2024/2025- 26/40	21-04-2025
2.	Shri Sofiqul Islam	Banglakata P.O Bholarbhita P.S Phulbari West Garo Hills District.	Rs. 2,40,000	No.MSPCB/TB- 9/2024/2025- 26/41	21-04-2025
3.	Shri Ohedur Sk	Banglakata P.O Bholarbhita P.S Phulbari West Garo Hills District	Rs. 2,40,000	No.MSPCB/TB- 9/2024/2025- 26/42	21-04-2025
4.	Shri Abdul Rakif Sarkar	Bholarbhita P.O Bholarbhita P.S Phulbari West Garo Hills District	Rs. 1,70,000	No.MSPCB/TB- 9/2024/2025- 26/27	21-04-2025
5.	Shri Zaidul Islam	Banglakata P.O Bholarbhita P.S Phulbari West Garo Hills District	Rs. 2,40,000	No.MSPCB/TB- 9/2024/2025- 26/38	21-04-2025
6.	Shri Abdul Kalam	Kaimbatapara P.O Bholarbhita P.S Phulbari West Garo Hills District	Rs. 1,70,000	No.MSPCB/TB- 9/2024/2025- 26/28	21-04-2025
7.	Shri Aminur Islam	Pukanipara P.O Chibinang P.S Phulbari West Garo Hills District	Rs. 1,70,000	No.MSPCB/TB- 9/2024/2025- 26/25	21-04-2025
8.	Shri Alomgir Ahammed	Pukanipara P.O Chibinang P.S Phulbari West Garo Hills District	Rs. 2,40,000	No.MSPCB/TB- 9/2024/2025- 26/32	21-04-2025
9.	Shri Nazir Husssain	Bholarbhita P.O Bholarbhita P.S Phulbari West Garo Hills District	Rs. 2,40,000	No.MSPCB/TB- 9/2024/2025- 26/35	21-04-2025
10.	Shri Md Monirul Islam	Pukanipara P.O Chibinang P.S Phulbari West Garo Hills District	Rs. 2,40,000	No.MSPCB/TB- 9/2024/2025- 26/33	21-04-2025

11.	Shri Rakibul Islam	Charbatapara P.O Moulakandi P.S Phulbari West Garo Hills District	Rs. 2,40,000	No.MSPCB/TB- 9/2024/2025- 26/36	21-04-2025
12.	Shri Biju Mondal	Pukanipara P.O Chibinang P.S Phulbari West Garo Hills District	Rs. 2,40,000	No.MSPCB/TB- 9/2024/2025- 26/31	21-04-2025
13.	Shri Abul Hussain	Banglakata P.O Bholarbhita P.S Phulbari West Garo Hills District	Rs. 1,70,000	No.MSPCB/TB- 9/2024/2025- 26/26	21-04-2025
14.	Lt. Mettik Sheik	Puskanipara P.O Chibinang P.S Phulbari West Garo Hills District	Rs. 2,40,000	No.MSPCB/TB- 9/2024/2025- 26/29	21-04-2025
15.	Shri. Abdul Baten	Puskanipara P.O Chibinang P.S Phulbari West Garo Hills District	Rs. 2,40,000	No.MSPCB/TB- 9/2024/2025- 26/30	21-04-2025
16.	Shri Rakibul Islam	Charbatapara P.O Moulakandi P.S Phulbari West Garo Hills District	Rs. 2,40,000	No.MSPCB/TB- 9/2024/2025-26/	21-04-2025
17.	Shri Rasidul Islam	Bholarbhita P.O Phulbari P.S Phulbari West Garo Hills District	Rs. 2,40,000	No.MSPCB/TB- 9/2024/2025- 26/34	21-04-2025
18.	Unknown	Banglakata P.O Bholarbhita P.S Phulbari West Garo Hills District	Rs. 2,40,000	No.MSPCB/TB- 9/2024/2025- 26/39	21-04-2025
19.	Shri Saha Zamal Sheikh	Bholarbhita P.O Chibinang P.S Phulbari West Garo Hills District	Rs. 5,05,000	No.MSPCB/TB- 9/2024/2025- 26/24	18-04-2025

ANNEXURE- R/2

By Registered Post

No.MSPCB/TB-98/2024/2025-26/ 24

Dated Shillong, the 15th April, 2025

To,

Shri. Saha Zamal Sheikh,
s/o Khalek Sk,
Vill: Bholarbhita, P.O. Chibinang & P.S. Phulbari,
West Garo Hills District

Sub: **Direction under Section 33 (A) of the Water (Prevention and Control of Pollution) Act 1974 and- Section 31 (A) of the Air (Prevention & Control of Pollution Act), 1981: ENVIRONMENTAL COMPENSATION**

1. Whereas, **PROHIBITORY ORDER** under the Water (Prevention and Control) Act, 1974 and the Air (Prevention and Control) Act, 1981 vide No.MSPCB/TB-98/2024/2024-25/2 dated 16th August 2024 was issued by Meghalaya State Pollution Control Board on the use of stream or well for disposal of polluting matter along the Rongai River;
2. Whereas, Closure Notice was issued against Shri. Saha Zamal Sk for operating illegal sand mine at Chibinang, West Garo Hills District vide No.MSPCB/TB-7(C)/2024(Pt-II)/2024-25/47 dated 30th August 2024;
3. Whereas, based on the observations during inspection on 5th September 2024 by the Board's Officials, illegal river sand extraction by use of water pump was evident along the Rongai River at Bangal Kata, Bholarbhitta and Kaimbatpara areas at Chibinang, West Garo Hills District;
4. Whereas, during inspection on 9th December 2024 at Chibinang, West Garo Hills District by the Board's Officials, it was observed that the sand mines owned by Shri. Saha Zamal Sheikh at two locations with GPS co-ordinates 25°52'11.98"N 90° 4'29.65"E and 25°52'1.91"N 90° 5'8.25"E were still in operation in Chibinang, thereby violating the above order and the provisions of the relevant acts;
5. Whereas, the Hon'ble National Green Tribunal, Eastern Zone Bench in its order dated 28/11/2024 in OA No.170/2024/EZ on News Item titled "Barricade illegal sand mining pose threat to West Garo Hills riverbank" appearing in the Shillong Times dated 29/06/2024, directed the Board for computation and recovery of Environmental Compensation;

Now, therefore, in view of the above, the Meghalaya State Pollution Control Board in exercise of the powers conferred upon it under Section 33(A) of the Water (Prevention and Control of Pollution) Act, 1974 and Section 31(A) of the Air (Prevention and Control of Pollution) Act, 1981 do hereby impose an Environmental Compensation of ₹ 5,05,000.00 (Rupees Five Lakhs Five Thousand only), calculated on the basis of methodology developed by Central Pollution Control Board for assessing Environmental Compensation and adopted by the Meghalaya State Pollution Control Board.

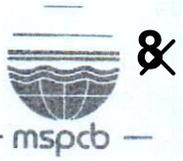
The Environmental Compensation is to be paid within a period of 15(fifteen) days from the date of receipt of the direction in the form of Demand Draft or Banker's Cheque to be drawn in favor of Member Secretary, Meghalaya State Pollution Control Board, Shillong.

Meghalaya State Pollution Control Board

Forests & Environment Department, Government of Meghalaya

'ARDEN' Lumpyngragad, Shillong - 793014

Website : <http://megspcb.gov.in>



In case the unit fails to comply with the above directions, the Meghalaya State Pollution Control Board will be constrained to initiate proceedings against you as deemed fit under the relevant Acts and Rules.


(R. Namamalai, IFS)

CHAIRMAN

Meghalaya State Pollution Control Board
Shillong

Memo No.MSPCB/TB-98/2024/2025-26/ 24-A

Dated Shillong, the 15th April, 2025

Copy to:-

1. The Deputy Commissioner, West Garo Hills District, Tura for kind information and necessary action.
2. The Divisional Forest Officer, West & South West Garo Hills (T), Tura for kind information and necessary action.


CHAIRMAN

Meghalaya State Pollution Control Board

Forests & Environment Department, Government of Meghalaya

'ARDEN' Lumpyngngad, Shillong - 793014

Website : <http://megspcb.gov.in>



By Registered Post

No.MSPCB/TB-98/2024/2025-26/ 25 -28

Dated Shillong, the 21st April, 2025

To,

(List Enclosed)

Sub: Direction under Section 33 (A) of the Water (Prevention and Control of Pollution) Act 1974 and- Section 31 (A) of the Air (Prevention & Control of Pollution Act), 1981: CLOSURE NOTICE & ENVIRONMENTAL COMPENSATION

1. Whereas, **PROHIBITORY ORDER** under the Water (Prevention and Control) Act, 1974 and the Air (Prevention and Control) Act, 1981 vide No.MSPCB/TB-98/2024/2024-25/2 dated 16th August 2024 was issued by Meghalaya State Pollution Control Board on the use of stream or well for disposal of polluting matter along the Rongai River;
2. Whereas, during inspection on 9th December 2024 by the Board's Officials at Chibinang, West Garo Hills District, it was observed that illegal sand mining from Rongai River was in operation in Chibinang area;
3. Whereas, during inspection on 14th February 2025 by the Block Level Task Force on illegal sand mining in Chibinang, West Garo Hills District, it was observed that illegal sand extraction from Rongai River using water pumps was evident thereby violating the above order and the provisions of the relevant acts;
4. Whereas, the Hon'ble National Green Tribunal, Eastern Zone Bench in its order dated 28/11/2024 in OA No.170/2024/EZ on News Item titled "Barricade illegal sand mining pose threat to West Garo Hills riverbank" appearing in the Shillong Times dated 29/06/2024, directed the Board for computation and recovery of Environmental Compensation;

Now, therefore, in view of the above, the Meghalaya State Pollution Control Board in exercise of the powers conferred upon it under Section 33(A) of the Water (Prevention and Control of Pollution) Act, 1974 and Section 31(A) of the Air (Prevention and Control of Pollution) Act, 1981 hereby direct your unit to stop operation forthwith and Environmental Compensation of **₹ 1,70,000.00 (Rupees One Lakh Seventy Thousand only)**, calculated on the basis of methodology developed by Central Pollution Control Board for assessing Environmental Compensation and adopted by the Meghalaya State Pollution Control Board is hereby imposed on your unit for violation of the above order.

The Environmental Compensation is to be paid within a period of 15(fifteen) days from the date of receipt of the direction in the form of Demand Draft or Banker's Cheque to be drawn in favor of Member Secretary, Meghalaya State Pollution Control Board, Shillong.

In case the unit fails to comply with the above directions, the Meghalaya State Pollution Control Board will be constrained to initiate proceedings against you as deemed fit under the relevant Acts and Rules.


(R. Nainamalai, IFS)

CHAIRMAN

Meghalaya State Pollution Control Board
Shillong

Memo No.MSPCB/TB-98/2024/2025-26/25-A-28-A Dated Shillong, the 21st April, 2025

Copy to:-

1. The Deputy Commissioner, West Garo Hills District, Tura for favour of information and necessary action.
2. The Divisional Forest Officer, West & South West Garo Hills (T), Tura for kind information and necessary action.


CHAIRMAN

List of operators of illegal sand mine in Chibinang area

1. Shri. Aminur Islam, s/o Shri. Obejudin Sheikh, Vill: Pushkanipara, P.O. Chibinang, P.S. Phulbari, West Garo Hills District
2. Shri. Abul Hussain, s/o Shri. Kosar Ali, Vill: Bangalkhatta, P.O. Bholarbhita, P.S. Phulbari West Garo Hills District
3. Shri. Abdul Rakhif Sarkar, s/o Lt. Abdul Bari Sarkar, Vill: Bholarbhita, P.O. Bholarbhita, P.S. Phulbari, West Garo Hills District
4. Shri. Abdul Kalam, c/o Shri. Rohman Ali, Vill: Kaimbatapara, P.O. Bholarbhita, P.S. Phulbari, West Garo Hills District

Meghalaya State Pollution Control Board

Forests & Environment Department, Government of Meghalaya

'ARDEN' Lumpynggad, Shillong - 793014

Website : <http://megspcb.gov.in>

(29-42)



By Registered Post

No.MSPCB/TB-98/2024/2025-26/ 29-42

Dated Shillong, the 21st April, 2025

To,

(Not enclosed)

Sub: Direction under Section 33 (A) of the Water (Prevention and Control of Pollution) Act 1974 and- Section 31 (A) of the Air (Prevention & Control of Pollution Act), 1981: CLOSURE NOTICE & ENVIRONMENTAL COMPENSATION

1. Whereas, **PROHIBITORY ORDER** under the Water (Prevention and Control) Act, 1974 and the Air (Prevention and Control) Act, 1981 vide No.MSPCB/TB-98/2024/2024-25/2 dated 16th August 2024 was issued by Meghalaya State Pollution Control Board on the use of stream or well for disposal of polluting matter along the Rongai River;
2. Whereas, based on the observations during inspection on 5th September 2024 by the Board's Officials, illegal river sand extraction by use of water pump was evident along the Rongai River at Bangal Kata, Bholarbhitta and Kaimbatpara areas at Chibinang, West Garo Hills District;
3. Whereas, during re-inspection on 9th December 2024 at Chibinang, West Garo Hills District by the Board's Officials, it was observed that the sand mining was still in operation in Chibinang, thereby violating the above order and the provisions of the relevant acts;
4. Whereas, the Hon'ble National Green Tribunal, Eastern Zone Bench in its order dated 28/11/2024 in OA No.170/2024/EZ on News Item titled "Barricade illegal sand mining pose threat to West Garo Hills riverbank" appearing in the Shillong Times dated 29/06/2024, directed the Board for computation and recovery of Environmental Compensation;

Now, therefore, in view of the above, the Meghalaya State Pollution Control Board in exercise of the powers conferred upon it under Section 33(A) of the Water (Prevention and Control of Pollution) Act, 1974 and Section 31(A) of the Air (Prevention and Control of Pollution) Act, 1981 hereby direct your unit to stop operation forthwith and Environmental Compensation of ₹ 2,40,000.00 (**Rupees Two Lakhs Forty Thousand only**), calculated on the basis of methodology developed by Central Pollution Control Board for assessing Environmental Compensation and adopted by the Meghalaya State Pollution Control Board is hereby imposed on your unit for violation of the above order.

The Environmental Compensation is to be paid within a period of 15(fifteen) days from the date of receipt of the direction in the form of Demand Draft or Banker's Cheque to be drawn in favor of Member Secretary, Meghalaya State Pollution Control Board, Shillong.

In case the unit fails to comply with the above directions, the Meghalaya State Pollution Control Board will be constrained to initiate proceedings against you as deemed fit under the relevant Acts and Rules.


(R. Nainamalai, IFS)

CHAIRMAN

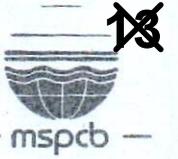
Meghalaya State Pollution Control Board
Shillong

Meghalaya State Pollution Control Board

Forests & Environment Department, Government of Meghalaya

'ARDEN' Lumpynggad, Shillong - 793014

Website : <http://megspcb.gov.in>



Memo No.MSPCB/TB-98/2024/2025-26/29-A-42-A
Copy to:-

Dated Shillong, the 2nd April, 2025

1. The Deputy Commissioner, West Garo Hills District,,Tura for favour of information and necessary action.
2. The Divisional Forest Officer, West & South West Garo Hills (T), Tura for kind information and necessary action.


CHAIRMAN

List of operators of illegal sand mine in Chibinang area

1. Lt. Mettik Sheik, S/O. Lt. Akbar Ali Village: Puskanipara P.O Chibinang P.S: Phulbari Dist: West Garo Hills Meghalaya
2. Shri. Abdul Baten, S/O Lt. Somed Mollah Village: Puskanipara P.O Chibinang P.S: Phulbari Dist: West Garo Hills Meghalaya
3. Shri. Biju Mondal, C/O Bala Boax Village: Puskanipara P.O Chibinang P.S: Phulbari Dist: West Garo Hills Meghalaya
4. Shri: Alomgir Ahmed, S/O Shri. Johirul Hoque Village: Puskanipara P.O Chibinang P.S: Phulbari Dist: West Garo Hills Meghalaya
5. MD. Monirul Islam, S/O MD. Abul Hussain Village: Puskanipara P.O Chibinang P.S: Phulbari Dist: West Garo Hills Meghalaya
6. Shri. Rashidul Rahman, S/O Shri:Fojor Rahman P.O: Bholarbhita, P.S: Phulbari Dist: West Garo Hills Meghalaya
7. Shri: Nazir Hussain, S/O Shri:Moyjuddin Sk Vill: Bholarbhita, P.O, Bholarbhita P.S: Phulbari Dist: West Garo hills Meghalaya
8. Shri: Rakibul Islam, S/O Shri Atowar Ali Vill: Charbatapara P.O: Moulakandi, P.S. Phulbari Dist: West Garo Hill Meghalaya
9. Shri: Rakibul Islam, S/O Shri Atowar Ali Vill: Charbatapara P.O: Moulakandi, P.S. Phulbari Dist: West Garo Hill Meghalaya
10. Shri: Zaidul Islam, S/O: Misparruddin Vill: Bangalkhata P.O: Bholarbhita, P.s: Phulbari Dist: West Garo Hills Meghalaya
11. Unknown Vill: Bangalkhata, P.O: Bholarbhita P.s: Phulbari Dist: West Garo Hills Meghalaya
12. Shri: Sopiql Islam Mullah, S/O, Shri: Ajit Mollah Vill: Bangalkhata, P.O: Bholarbhita P.s: Phulbari Dist: West Garo Hills Meghalaya
13. Shri: Sopiql Islam Mullah, S/O, Shri: Ajit Mollah Vill: Bangalkhata, P.O: Bholarbhita P.s: Phulbari Dist: West Garo Hills Meghalaya
14. Shri: Ohedur Sk, S/O Shri: Abdul Samed Vill: Bangalkhata, P.O: Bholarbhita P.s: Phulbari Dist: West Garo Hills Meghalaya

ANNEXURE- R/3

82

Meghalaya State Pollution Control Board

Forests & Environment Department, Government of Meghalaya

'ARDEN' Lumpynggad, Shillong - 793014

Website : <http://megspcb.gov.in>

By Speed Post



~~15~~

No.MSPCB/TB-98/2024/2025-26/ 59

Dated Shillong, the 19th December, 2025

To,

Shri. Aminur Islam,
s/o Shri. Obejudin Sheikh,
Vill: Pushkanipara, P.O. Chibinang, P.S. Phulbari,
West Garo Hills District

Sub: Prayer for exemption of Environmental Compensation imposed for illegal sand mining at Rongai River, Chibinang, West Garo Hills District – reg.

Ref: Your letter no. NIL dated 2nd July 2025

Sir,

With reference to the above, I am to inform you that your petition for exemption of Environmental Compensation imposed for illegal sand mining at Rongai River, Chibinang, West Garo Hills District in matter relating to the O.A. No. 919/2024 news item titled "Barricade illegal sand mining pose threat to West Garo Hills riverbank" appearing in the Shillong Times dated 29/06/2024 has been rejected since it was evident that fresh mining was carried out after 5th September 2024 with the use of machinery as per the observations of the Board's officials during the inspection conducted on 9th October 2024.

Therefore, you are hereby directed to deposit the Environmental Compensation of ₹ **1,70,000.00 (Rupees One Lakh Seventy Thousand only)** levied on you vide No.MSPCB/TB-98/2024/2025-26/25 dated 21st April 2025.

In case the unit fails to comply with the above direction within 15 (fifteen) days from the receipt of this letter, the Board will be constrained to initiate proceedings against you as deemed fit under the relevant Acts and Rules.


(R. Nairamalai, IFS)
CHAIRMAN

Meghalaya State Pollution Control Board
Shillong

Memo No.MSPCB/TB-98/2024/2025-26/ 59 - A

Dated Shillong, the 19th December, 2025

Copy to:-

1. The Deputy Commissioner, West Garo Hills District, Tura for favour of information and necessary action.
2. The Divisional Forest Officer, West & South West Garo Hills (T), Tura for kind information and necessary action.

o/c


CHAIRMAN

Meghalaya State Pollution Control Board

Forests & Environment Department, Government of Meghalaya

'ARDEN' Lumpyngngad, Shillong - 793014

Website : <http://megspcb.gov.in>



By Speed Post

No.MSPCB/TB-98/2024/2025-26/ S8

Dated Shillong, the 19th December, 2025

To,

Shri. Abul Hussain,
s/o Shri. Kosar Ali,
Vill: Bangalkhatta, P.O. Bholarbhita, P.S. Phulbari,
West Garo Hills District

Sub: Prayer for exemption of Environmental Compensation imposed for illegal sand mining at Rongai River, Chibinang, West Garo Hills District – reg.

Ref: Your letter no. NIL dated 2nd July 2025

Sir,

With reference to the above, I am to inform you that your petition for exemption of Environmental Compensation imposed for illegal sand mining at Rongai River, Chibinang, West Garo Hills District in matter relating to the O.A. No. 919/2024 news item titled "Barricade illegal sand mining pose threat to West Garo Hills riverbank" appearing in the Shillong Times dated 29/06/2024 has been rejected since it was evident that fresh mining was carried out after 5th September 2024 with the use of machinery as per the observations of the Board's officials during the inspection conducted on 9th October 2024.

Therefore, you are hereby directed to deposit the Environmental Compensation of ₹ **1,70,000.00 (Rupees One Lakh Seventy Thousand only)** levied on you vide No.MSPCB/TB-98/2024/2025-26/26 dated 21st April 2025.

In case the unit fails to comply with the above direction within 15 (fifteen) days from the receipt of this letter, the Board will be constrained to initiate proceedings against you as deemed fit under the relevant Acts and Rules.


(R. Nainamalai, IFS)
CHAIRMAN

Meghalaya State Pollution Control Board
Shillong

Memo No.MSPCB/TB-98/2024/2025-26/S8 - A

Dated Shillong, the 19th December, 2025

Copy to:-

1. The Deputy Commissioner, West Garo Hills District, Tura for favour of information and necessary action.
2. The Divisional Forest Officer, West & South West Garo Hills (T), Tura for kind information and necessary action.

o/c


CHAIRMAN

Meghalaya State Pollution Control Board

Forests & Environment Department, Government of Meghalaya

'ARDEN' Lumpyngngad, Shillong - 793014

Website : <http://megspcb.gov.in>

SF



By Speed Post

No.MSPCB/TB-98/2024/2025-26/ SF

Dated Shillong, the 19th December, 2025

To,

Shri. Ohedur Sk,
S/O Shri. Abdul Samed,
Vill: Bangalkhata, P.O. Bholarbhita P.S. Phulbari
Dist: West Garo Hills

Sub: Prayer for exemption of Environmental Compensation imposed for illegal sand mining at Rongai River, Chibinang, West Garo Hills District – reg.

Ref: Your letter no. NIL dated 2nd July 2025

Sir,

With reference to the above, I am to inform you that your petition for exemption of Environmental Compensation imposed for illegal sand mining at Rongai River, Chibinang, West Garo Hills District in matter relating to the O.A. No. 919/2024 news item titled "Barricade illegal sand mining pose threat to West Garo Hills riverbank" appearing in the Shillong Times dated 29/06/2024 has been rejected since it was evident that fresh mining was carried out after 5th September 2024 with the use of machinery as per the observations of the Board's officials during the inspection conducted on 9th October 2024.

Therefore, you are hereby directed to deposit the Environmental Compensation of ₹ 2,40,000.00 (Rupees Two Lakhs Forty Thousand only) levied on you vide No.MSPCB/TB-98/2024/2025-26/42 dated 21st April 2025.

In case the unit fails to comply with the above direction within 15 (fifteen) days from the receipt of this letter, the Board will be constrained to initiate proceedings against you as deemed fit under the relevant Acts and Rules.

(R. Nainamalai, IFS)
CHAIRMAN

Meghalaya State Pollution Control Board
Shillong

Memo No.MSPCB/TB-98/2024/2025-26/ SF-A

Dated Shillong, the 19th December, 2025

Copy to:-

1. The Deputy Commissioner, West Garo Hills District, Tura for favour of information and necessary action.
2. The Divisional Forest Officer, West & South West Garo Hills (T), Tura for kind information and necessary action.

O/C

CHAIRMAN

Meghalaya State Pollution Control Board

Forests & Environment Department, Government of Meghalaya

'ARDEN' Lumpyngngad, Shillong - 793014

Website : <http://megspcb.gov.in>

86



By Speed Post

No.MSPCB/TB-98/2024/2025-26/ 86

Dated Shillong, the 17th December, 2025

To,

Shri. Sopiql Islam Mullah,
S/O Shri. Ajit Mollah,
Vill: Bangalkhata, P.O. Bholarbhita P.S. Phulbari
Dist: West Garo Hills

Sub: Prayer for exemption of Environmental Compensation imposed for illegal sand mining at Rongai River, Chibinang, West Garo Hills District – reg.

Ref: Your letter no. NIL dated 2nd July 2025

Sir,

With reference to the above, I am to inform you that your petition for exemption of Environmental Compensation imposed for illegal sand mining at Rongai River, Chibinang, West Garo Hills District in matter relating to the O.A. No. 919/2024 news item titled "Barricade illegal sand mining pose threat to West Garo Hills riverbank" appearing in the Shillong Times dated 29/06/2024 has been rejected since it was evident that fresh mining was carried out after 5th September 2024 with the use of machinery as per the observations of the Board's officials during the inspection conducted on 9th October 2024.

Therefore, you are hereby directed to deposit the Environmental Compensation of ₹ 2,40,000.00 (Rupees Two Lakhs Forty Thousand only) levied on you vide No.MSPCB/TB-98/2024/2025-26/41 dated 21st April 2025.

In case the unit fails to comply with the above direction within 15 (fifteen) days from the receipt of this letter, the Board will be constrained to initiate proceedings against you as deemed fit under the relevant Acts and Rules.

(R. Nainamalai, IFS)
CHAIRMAN

Meghalaya State Pollution Control Board
Shillong

Memo No.MSPCB/TB-98/2024/2025-26/ 86 - A

Dated Shillong, the 17th December, 2025

Copy to:-

1. The Deputy Commissioner, West Garo Hills District, Tura for favour of information and necessary action.
2. The Divisional Forest Officer, West & South West Garo Hills (T), Tura for kind information and necessary action.

o/c

CHAIRMAN

Meghalaya State Pollution Control Board

Forests & Environment Department, Government of Meghalaya

'ARDEN' Lumpyngngad, Shillong - 793014

Website : <http://megspcb.gov.in>



By Speed Post

No.MSPCB/TB-98/2024/2025-26/ S S

Dated Shillong, the 19th December, 2025

To,

Shri. Abdul Rakhif Sarkar,
s/o Lt. Abdul Bari Sarkar,
Vill: Bholarbhita, P.O. Bholarbhita, P.S. Phulbari,
West Garo Hills District

Sub: Prayer for exemption of Environmental Compensation imposed for illegal sand mining at Rongai River, Chibinang, West Garo Hills District – reg.

Ref: Your letter no. NIL dated 2nd July 2025

Sir,

With reference to the above, I am to inform you that your petition for exemption of Environmental Compensation imposed for illegal sand mining at Rongai River, Chibinang, West Garo Hills District in matter relating to the O.A. No. 919/2024 news item titled "Barricade illegal sand mining pose threat to West Garo Hills riverbank" appearing in the Shillong Times dated 29/06/2024 has been rejected since it was evident that fresh mining was carried out after 5th September 2024 with the use of machinery as per the observations of the Board's officials during the inspection conducted on 9th October 2024.

Therefore, you are hereby directed to deposit the Environmental Compensation of ₹ 1,70,000.00 (Rupees One Lakh Seventy Thousand only) levied on you vide No.MSPCB/TB-98/2024/2025-26/27 dated 21st April 2025.

In case the unit fails to comply with the above direction within 15 (fifteen) days from the receipt of this letter, the Board will be constrained to initiate proceedings against you as deemed fit under the relevant Acts and Rules.

(R. Nainamalai, IFS)
CHAIRMAN

Meghalaya State Pollution Control Board
Shillong

Memo No.MSPCB/TB-98/2024/2025-26/ S S - A

Dated Shillong, the 19th December, 2025

Copy to:-

1. The Deputy Commissioner, West Garo Hills District, Tura for favour of information and necessary action.
2. The Divisional Forest Officer, West & South West Garo Hills (T), Tura for kind information and necessary action.

CHAIRMAN

By Speed Post

No.MSPCB/TB-98/2024/2025-26/ 54

Dated Shillong, the 19th December, 2025

To,

Shri. Abdul Kalam,
c/o Shri. Rohman Ali,
Vill: Kaimbatapara, P.O. Bholarbhita, P.S. Phulbari,
West Garo Hills District

Sub: Prayer for exemption of Environmental Compensation imposed for illegal sand mining at Rongai River, Chibinang, West Garo Hills District – reg.

Ref: Your letter no. NIL dated 2nd July 2025

Sir,

With reference to the above, I am to inform you that your petition for exemption of Environmental Compensation imposed for illegal sand mining at Rongai River, Chibinang, West Garo Hills District in matter relating to the O.A. No. 919/2024 news item titled "Barricade illegal sand mining pose threat to West Garo Hills riverbank" appearing in the Shillong Times dated 29/06/2024 has been rejected since it was evident that fresh mining was carried out after 5th September 2024 with the use of machinery as per the observations of the Board's officials during the inspection conducted on 9th October 2024.

Therefore, you are hereby directed to deposit the Environmental Compensation of ₹ **1,70,000.00 (Rupees One Lakh Seventy Thousand only)** levied on you vide No.MSPCB/TB-98/2024/2025-26/28 dated 21st April 2025.

In case the unit fails to comply with the above direction within 15 (fifteen) days from the receipt of this letter, the Board will be constrained to initiate proceedings against you as deemed fit under the relevant Acts and Rules.


(R. Nainamalai, IFS)
CHAIRMAN

Meghalaya State Pollution Control Board
Shillong

Memo No.MSPCB/TB-98/2024/2025-26/54- A

Dated Shillong, the 19th December, 2025

Copy to:-

1. The Deputy Commissioner, West Garo Hills District, Tura for favour of information and necessary action.
2. The Divisional Forest Officer, West & South West Garo Hills (T), Tura for kind information and necessary action.

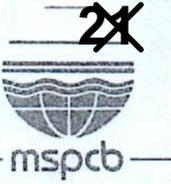

CHAIRMAN

Meghalaya State Pollution Control Board

Forests & Environment Department, Government of Meghalaya

'ARDEN' Lumpynggad, Shillong - 793014

Website : <http://megspcb.gov.in>



By Speed Post

No.MSPCB/TB-98/2024/2025-26/ S 3

Dated Shillong, the 19th December, 2025

To,

Shri. Sopiql Islam Mullah,
S/O Shri. Ajit Mollah,
Vill: Bangalkhata, P.O. Bholarbhita P.S. Phulbari
Dist: West Garo Hills

Sub: Prayer for exemption of Environmental Compensation imposed for illegal sand mining at Rongai River, Chibinang, West Garo Hills District – reg.

Ref: Your letter no. NIL dated 2nd July 2025

Sir,

With reference to the above, I am to inform you that your petition for exemption of Environmental Compensation imposed for illegal sand mining at Rongai River, Chibinang, West Garo Hills District in matter relating to the O.A. No. 919/2024 news item titled "Barricade illegal sand mining pose threat to West Garo Hills riverbank" appearing in the Shillong Times dated 29/06/2024 has been rejected since it was evident that fresh mining was carried out after 5th September 2024 with the use of machinery as per the observations of the Board's officials during the inspection conducted on 9th October 2024.

Therefore, you are hereby directed to deposit the Environmental Compensation of ₹ 2,40,000.00 (Rupees Two Lakhs Forty Thousand only) levied on you vide No.MSPCB/TB-98/2024/2025-26/40 dated 21st April 2025.

In case the unit fails to comply with the above direction within 15 (fifteen) days from the receipt of this letter, the Board will be constrained to initiate proceedings against you as deemed fit under the relevant Acts and Rules.


(R. Nainamalai, IFS)
CHAIRMAN

Meghalaya State Pollution Control Board
Shillong

Memo No.MSPCB/TB-98/2024/2025-26/ S 3 -A

Dated Shillong, the 19th December, 2025

Copy to:-

1. The Deputy Commissioner, West Garo Hills District, Tura for favour of information and necessary action.
2. The Divisional Forest Officer, West & South West Garo Hills (T), Tura for kind information and necessary action.


CHAIRMAN

Meghalaya State Pollution Control Board

Forests & Environment Department, Government of Meghalaya

'ARDEN' Lumpynggad, Shillong - 793014

Website : <http://megspcb.gov.in>

89
52



By Speed Post

No.MSPCB/TB-98/2024/2025-26/ S2-

Dated Shillong, the 19th December, 2025

To,

Shri. Zaidul Islam,
S/O Shri. Misparuddin,
Vill: Bangalkhata, P.O. Bholarbhita P.S. Phulbari
Dist: West Garo Hills

Sub: Prayer for exemption of Environmental Compensation imposed for illegal sand mining at Rongai River, Chibinang, West Garo Hills District – reg.

Ref: Your letter no. NIL dated 2nd July 2025

Sir,

With reference to the above, I am to inform you that your petition for exemption of Environmental Compensation imposed for illegal sand mining at Rongai River, Chibinang, West Garo Hills District in matter relating to the O.A. No. 919/2024 news item titled "Barricade illegal sand mining pose threat to West Garo Hills riverbank" appearing in the Shillong Times dated 29/06/2024 has been rejected since it was evident that fresh mining was carried out after 5th September 2024 with the use of machinery as per the observations of the Board's officials during the inspection conducted on 9th October 2024.

Therefore, you are hereby directed to deposit the Environmental Compensation of ₹ **2,40,000.00 (Rupees Two Lakhs Forty Thousand only)** levied on you vide No.MSPCB/TB-98/2024/2025-26/38 dated 21st April 2025.

In case the unit fails to comply with the above direction within 15 (fifteen) days from the receipt of this letter, the Board will be constrained to initiate proceedings against you as deemed fit under the relevant Acts and Rules.


(R. Nainamalai, IFS)
CHAIRMAN

Meghalaya State Pollution Control Board
Shillong

Memo No.MSPCB/TB-98/2024/2025-26/S 2- A-

Dated Shillong, the 19th December, 2025

Copy to:-

1. The Deputy Commissioner, West Garo Hills District, Tura for favour of information and necessary action.
2. The Divisional Forest Officer, West & South West Garo Hills (T), Tura for kind information and necessary action.


CHAIRMAN

Meghalaya State Pollution Control Board

Forests & Environment Department, Government of Meghalaya

'ARDEN' Lumpynggad, Shillong - 793014

Website : <http://megspcb.gov.in>

SI



By Speed Post

No.MSPCB/TB-98/2024/2025-26/SI

Dated Shillong, the 17th December, 2025

To,

Shri. Rakibul Islam,
S/O Shri. Atowar Ali,
Vill: Charbatapara, P.O. Moulakandi P.S. Phulbari
Dist: West Garo Hills

Sub: Prayer for exemption of Environmental Compensation imposed for illegal sand mining at Rongai River, Chibinang, West Garo Hills District – reg.

Ref: Your letter no. NIL dated 2nd July 2025

Sir,

With reference to the above, I am to inform you that your petition for exemption of Environmental Compensation imposed for illegal sand mining at Rongai River, Chibinang, West Garo Hills District in matter relating to the O.A. No. 919/2024 news item titled "Barricade illegal sand mining pose threat to West Garo Hills riverbank" appearing in the Shillong Times dated 29/06/2024 has been rejected since it was evident that fresh mining was carried out after 5th September 2024 with the use of machinery as per the observations of the Board's officials during the inspection conducted on 9th October 2024.

Therefore, you are hereby directed to deposit the Environmental Compensation of ₹ 2,40,000.00 (Rupees Two Lakhs Forty Thousand only) levied on you vide No.MSPCB/TB-98/2024/2025-26/36 dated 21st April 2025.

In case the unit fails to comply with the above direction within 15 (fifteen) days from the receipt of this letter, the Board will be constrained to initiate proceedings against you as deemed fit under the relevant Acts and Rules.

(R. Nainamalai, IFS)
CHAIRMAN

Meghalaya State Pollution Control Board
Shillong

Memo No.MSPCB/TB-98/2024/2025-26/SI-A

Dated Shillong, the 17th December, 2025

Copy to:-

1. The Deputy Commissioner, West Garo Hills District, Tura for favour of information and necessary action.
2. The Divisional Forest Officer, West & South West Garo Hills (T), Tura for kind information and necessary action.

CHAIRMAN

Meghalaya State Pollution Control Board

Forests & Environment Department, Government of Meghalaya

'ARDEN' Lumpynggad, Shillong - 793014

Website : <http://megspcb.gov.in>

56



By Speed Post

No.MSPCB/TB-98/2024/2025-26/50

Dated Shillong, the 19th December, 2025

To,

Shri. Biju Mondal,
S/O Shri. Bala Boax,
Vill: Puskanipara, P.O. Chibinang P.S. Phulbari
Dist: West Garo Hills

Sub: Prayer for exemption of Environmental Compensation imposed for illegal sand mining at Rongai River, Chibinang, West Garo Hills District – reg.

Ref: Your letter no. NIL dated 2nd July 2025

Sir,

With reference to the above, I am to inform you that your petition for exemption of Environmental Compensation imposed for illegal sand mining at Rongai River, Chibinang, West Garo Hills District in matter relating to the O.A. No. 919/2024 news item titled "Barricade illegal sand mining pose threat to West Garo Hills riverbank" appearing in the Shillong Times dated 29/06/2024 has been rejected since it was evident that fresh mining was carried out after 5th September 2024 with the use of machinery as per the observations of the Board's officials during the inspection conducted on 9th October 2024.

Therefore, you are hereby directed to deposit the Environmental Compensation of ₹ 2,40,000.00 (Rupees Two Lakhs Forty Thousand only) levied on you vide No.MSPCB/TB-98/2024/2025-26/3 dated 21st April 2025.

In case the unit fails to comply with the above direction within 15 (fifteen) days from the receipt of this letter, the Board will be constrained to initiate proceedings against you as deemed fit under the relevant Acts and Rules.

(R. Nainamalai, IFS)
CHAIRMAN

Meghalaya State Pollution Control Board
Shillong

Memo No.MSPCB/TB-98/2024/2025-26/50 - A

Dated Shillong, the 19th December, 2025

Copy to:-

1. The Deputy Commissioner, West Garo Hills District, Tura for favour of information and necessary action.
2. The Divisional Forest Officer, West & South West Garo Hills (T), Tura for kind information and necessary action.

CHAIRMAN

Meghalaya State Pollution Control Board

Forests & Environment Department, Government of Meghalaya

'ARDEN' Lumpyngngad, Shillong - 793014

Website : <http://megspcb.gov.in>

49



By Speed Post

No.MSPCB/TB-98/2024/2025-26/49

Dated Shillong, the 19th December, 2025

To,

Shri. Nazir Hussain,
S/O Shri. Moyjuddin Sk,
Vill: Bholarbhita, P.O. Bholarbhita P.S. Phulbari
Dist: West Garo Hills

Sub: Prayer for exemption of Environmental Compensation imposed for illegal sand mining at Rongai River, Chibinang, West Garo Hills District – reg.

Ref: Your letter no. NIL dated 2nd July 2025

Sir,

With reference to the above, I am to inform you that your petition for exemption of Environmental Compensation imposed for illegal sand mining at Rongai River, Chibinang, West Garo Hills District in matter relating to the O.A. No. 919/2024 news item titled "Barricade illegal sand mining pose threat to West Garo Hills riverbank" appearing in the Shillong Times dated 29/06/2024 has been rejected since it was evident that fresh mining was carried out after 5th September 2024 with the use of machinery as per the observations of the Board's officials during the inspection conducted on 9th October 2024.

Therefore, you are hereby directed to deposit the Environmental Compensation of ₹ **2,40,000.00 (Rupees Two Lakhs Forty Thousand only)** levied on you vide No.MSPCB/TB-98/2024/2025-26/35 dated 21st April 2025.

In case the unit fails to comply with the above direction within 15 (fifteen) days from the receipt of this letter, the Board will be constrained to initiate proceedings against you as deemed fit under the relevant Acts and Rules.

(R. Nainamalai, IFS)
CHAIRMAN

Meghalaya State Pollution Control Board
Shillong

Memo No.MSPCB/TB-98/2024/2025-26/49 - A

Dated Shillong, the 19th December, 2025

Copy to:-

1. The Deputy Commissioner, West Garo Hills District, Tura for favour of information and necessary action.
2. The Divisional Forest Officer, West & South West Garo Hills (T), Tura for kind information and necessary action.

CHAIRMAN

Meghalaya State Pollution Control Board

Forests & Environment Department, Government of Meghalaya

'ARDEN' Lumpynggad, Shillong - 793014

Website : <http://megspcb.gov.in>

48



By Speed Post

No.MSPCB/TB-98/2024/2025-26/48

Dated Shillong, the 19th December, 2025

To,

Shri. MD. Monirul Islam,
S/O Shri. MD. Abul Hussain,
Vill: Puskanipara, P.O. Chibinang P.S. Phulbari
Dist: West Garo Hills

Sub: Prayer for exemption of Environmental Compensation imposed for illegal sand mining at Rongai River, Chibinang, West Garo Hills District – reg.

Ref: Your letter no. NIL dated 2nd July 2025

Sir,

With reference to the above, I am to inform you that your petition for exemption of Environmental Compensation imposed for illegal sand mining at Rongai River, Chibinang, West Garo Hills District in matter relating to the O.A. No. 919/2024 news item titled "Barricade illegal sand mining pose threat to West Garo Hills riverbank" appearing in the Shillong Times dated 29/06/2024 has been rejected since it was evident that fresh mining was carried out after 5th September 2024 with the use of machinery as per the observations of the Board's officials during the inspection conducted on 9th October 2024.

Therefore, you are hereby directed to deposit the Environmental Compensation of ₹ 2,40,000.00 (Rupees Two Lakhs Forty Thousand only) levied on you vide No.MSPCB/TB-98/2024/2025-26/33 dated 21st April 2025.

In case the unit fails to comply with the above direction within 15 (fifteen) days from the receipt of this letter, the Board will be constrained to initiate proceedings against you as deemed fit under the relevant Acts and Rules.

(R. Nainamalai, IFS)
CHAIRMAN

Meghalaya State Pollution Control Board
Shillong

Memo No.MSPCB/TB-98/2024/2025-26/48 - A

Dated Shillong, the 19th December, 2025

Copy to:-

1. The Deputy Commissioner, West Garo Hills District, Tura for favour of information and necessary action.
2. The Divisional Forest Officer, West & South West Garo Hills (T), Tura for kind information and necessary action.

CHAIRMAN

Meghalaya State Pollution Control Board

Forests & Environment Department, Government of Meghalaya

'ARDEN' Lumpyngngad, Shillong - 793014

Website : <http://megspcb.gov.in>

47



By Speed Post

No.MSPCB/TB-98/2024/2025-26/47

Dated Shillong, the 19th December, 2025

To,

Shri. Alomgir Ahmed,
S/O Shri. Johirul Hoque,
Vill: Puskanipara, P.O. Chibinang P.S. Phulbari
Dist: West Garo Hills

Sub: Prayer for exemption of Environmental Compensation imposed for illegal sand mining at Rongai River, Chibinang, West Garo Hills District – reg.

Ref: Your letter no. NIL dated 2nd July 2025

Sir,

With reference to the above, I am to inform you that your petition for exemption of Environmental Compensation imposed for illegal sand mining at Rongai River, Chibinang, West Garo Hills District in matter relating to the O.A. No. 919/2024 news item titled "Barricade illegal sand mining pose threat to West Garo Hills riverbank" appearing in the Shillong Times dated 29/06/2024 has been rejected since it was evident that fresh mining was carried out after 5th September 2024 with the use of machinery as per the observations of the Board's officials during the inspection conducted on 9th October 2024.

Therefore, you are hereby directed to deposit the Environmental Compensation of ₹ 2,40,000.00 (Rupees Two Lakhs Forty Thousand only) levied on you vide No.MSPCB/TB-98/2024/2025-26/32 dated 21st April 2025.

In case the unit fails to comply with the above direction within 15 (fifteen) days from the receipt of this letter, the Board will be constrained to initiate proceedings against you as deemed fit under the relevant Acts and Rules.

(R. Nainamalai, IFS)
CHAIRMAN

Meghalaya State Pollution Control Board
Shillong

Memo No.MSPCB/TB-98/2024/2025-26/47 - A

Dated Shillong, the 19th December, 2025

Copy to:-

1. The Deputy Commissioner, West Garo Hills District, Tura for favour of information and necessary action.
2. The Divisional Forest Officer, West & South West Garo Hills (T), Tura for kind information and necessary action.

CHAIRMAN

Meghalaya State Pollution Control Board

Forests & Environment Department, Government of Meghalaya

'ARDEN' Lumpynggad, Shillong - 793014

Website : <http://megspcb.gov.in>



By Speed Post

No.MSPCB/TB-98/2024/2025-26/ 46

Dated Shillong, the 19th December, 2025

To,

Shri. Rakibul Islam,
S/O Shri. Atowar Ali,
Vill: Charbatapara, P.O. Moulakandi P.S. Phulbari
Dist: West Garo Hills

Sub: Prayer for exemption of Environmental Compensation imposed for illegal sand mining at Rongai River, Chibinang, West Garo Hills District – reg.

Ref: Your letter no. NIL dated 2nd July 2025

Sir,

With reference to the above, I am to inform you that your petition for exemption of Environmental Compensation imposed for illegal sand mining at Rongai River, Chibinang, West Garo Hills District in matter relating to the O.A. No. 919/2024 news item titled "Barricade illegal sand mining pose threat to West Garo Hills riverbank" appearing in the Shillong Times dated 29/06/2024 has been rejected since it was evident that fresh mining was carried out after 5th September 2024 with the use of machinery as per the observations of the Board's officials during the inspection conducted on 9th October 2024.

Therefore, you are hereby directed to deposit the Environmental Compensation of ₹ **2,40,000.00 (Rupees Two Lakhs Forty Thousand only)** levied on you vide No.MSPCB/TB-98/2024/2025-26/36 dated 21st April 2025.

In case the unit fails to comply with the above direction within 15 (fifteen) days from the receipt of this letter, the Board will be constrained to initiate proceedings against you as deemed fit under the relevant Acts and Rules.


(R. Nainamalai, IFS)
CHAIRMAN

Meghalaya State Pollution Control Board
Shillong

Memo No.MSPCB/TB-98/2024/2025-26/

Dated Shillong, the December, 2025

Copy to:-

1. The Deputy Commissioner, West Garo Hills District, Tura for favour of information and necessary action.
2. The Divisional Forest Officer, West & South West Garo Hills (T), Tura for kind information and necessary action.


CHAIRMAN

MA/5/2026/EZ IN OA/170/2024/EZ (Earlier O. A. No. 919/2024/PB) News Item titled "Barricade illegal sand mining pose threat to WGH riverbank" appearing in The Shillong Times dated 29.06.2024

1 message

amit singh <semasingh.office@gmail.com>

Wed, Mar 18, 2026 at 8:10 PM

To: memsecy.spcb-meg@gov.in, moefro.shillong@gov.in, dc-wgh@nic.in, ngtjudicial-kolkata@gov.in, Avijit Mani Tripathi <avijitmani@gmail.com>

Dear Sir, /Madam

Kindly Find attached scanned copy Affidavit being e- filed on behalf of Meghalaya State Pollution Control Board, which is being served in advance copy as proof of service.

Thanking you.

Best Regards,

Ms.K.Enatoli Sema

(Clerk)

Rahul Mo. 7503630697

--

Office of Mr Amit Kumar Singh & Ms.K.Enatoli Sema,

Advocates-on-Record,

House No.60,

High Court Judges Colony,

H.G-03,

Sector 105,

Noida -201301.

U.P.

Mobile + 91 9818139636.

Phone (0120) 4926002



AFFIDAVIT- 18.3.2026.pdf

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